(b) if so, what are the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) No. Sir.

(b) Does not arise.

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Complaints against M/s. South India Viscose Limited

365. SHRI U. R. KRISHNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any complaints were received against M/s. South India Viscose complaints Limited in Tamil Nadu; if so, what are the details thereof; and
- (b) what action Government have taken o,r propose to take against the Managing Director of the Company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes, Sir. The main complaints against the Managing Director of Mis South India Viscose Limited were as follows:—

- (i) that a fraud was committed in Foreign Exchange by Shri R. Venkataswamy Naidu in the jmport of Capital goods for pulp plant;
- (ii) that while licence was issued in 1974 for the import of 43 items valued at Rs. 2.9S crores, Shri Naidu in collusion with his counterparts in Italy imported 21 items valued at Rs. 2.95 crore_s escalating the prices correspondingly, thereby Shri Naidu made over Rs. 1 crore in foreign exchange which he deposited in * bank in Geneva (Switzerland);
- (iii) Shri Naidu has given Rs. 15 lacs to M|s. S.A.E. (India) Limited in 1974 for allotment of shares.
- (b) After receipt of various complaints, an inspection of the books of accounts of the company under section 209A of the Companies Act, 1956 was ordered by the Company Law Board. After examination of the ins-

pection report, a show cause notice under section 4O8 of the Companies Act, 1956 was issued to the company on 1-5-1979 on various points of mismanagement. After taking into consideration the written as well as oral submissions made by the company, the Company La^ Board passed an order on 18-2-1980 under section 408 of the Companies Act, 1956 appointing two Directors on the Board of the company for a period of three years. No action is contemplated against the Managing Director

Alleged harassment of voters helonging to weaker sections of the society

366. SHRI IBRAHIM KALANIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn that in various parts of the country and particularly Northern States, Gujarat, Maharashtra and Bihar, the Harijans and such other weaker sections of the community were harassed and prevented from casting their votes during the recent Lok Sabha elections in January '80; and
- (b) if so,, what action Government have taken or propose to take against such persons involved?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) and (b) The required information is being collected and will be laid on the Table of the House.

Pending cases in the Supreme Court of India

367. SHRI DHABE: S'W SHRIMATI AMBIKA SONI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of civil/criminal appeals and special leave petitions instituted in the Supreme Court of India during the last three years;